

PUNJAB VIDHAN SABHA

Bill No. 36-PLA-2016

**THE PUNJAB COMPULSORY REGISTRATION OF MARRIAGES
(AMENDMENT) BILL, 2016**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :-

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BILL

further to amend the Punjab Compulsory Registration of Marriages Act, 2012.

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Compulsory Registration of Marriages (Amendment) Act, 2016.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Compulsory Registration of Marriages Act, 2012, in section 3, for the words and signs “On or after the commencement of this Act, every marriage,-”, the words and signs “On or after the commencement of this Act, every marriage except the marriage registered under the Anand Marriage Act, 1909,-” shall be substituted.

Amendment in section 3 of Punjab Act 1 of 2013.

CHANDIGARH :
The 14th October, 2016

SHASHI LAKHANPAL MISHRA,
Secretary.